

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).19471/2008

DY. COMMNR. C.E.D. & ORS.

Petitioner(s)

VERSUS

BANSWARA SYNTEX LTD.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

WITH SLP(C) NO. 19473 of 2008

(With office report)

SLP(C) NO. 19474 of 2008

(With office report)

SLP(C) NO. 19475 of 2008

(With office report)

SLP(C) NO. 19476 of 2008

(With office report)

SLP(C) NO. 19477 of 2008

(With office report)

SLP(C) NO. 19478 of 2008

(With office report)

SLP(C) NO. 19479 of 2008

(With office report)

SLP(C) NO. 19502 of 2008

(With office report)

SLP(C) NO. 19503 of 2008

(With office report)

SLP(C) NO. 19504 of 2008

(With office report)

SLP(C) NO. 19506 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 19507 of 2008

(With office report)

SLP(C) NO. 19508 of 2008

(With office report)

SLP(C) NO. 19509 of 2008

(With office report)

SLP(C) NO. 19510 of 2008

(With office report)

Date: 14/01/2009 This Petition was called on for hearing today.

For Petitioner(s)

Mr. B.V. Balaram Das,Adv.

Mr. Anil K. Sharma, Adv.

For Respondent(s)

Mr. P.V. Yogeswaran,Adv.

UPON hearing counsel the Court made the following

ORDER

As a last chance, petitioner has to file process fee within a week. If process fee is filed within

a week, issue notice as per earlier

before the Hon'ble Judge-in-Chamber for non-prosecution against the unserved respondents. However,

Registry shall not wait for process fee and the matter shall be listed before the Hon'ble Judge-in-

Chamber at the earliest after a week, in case of non-filing of process fee within a week.

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